

will be taken on receipt of the final reports of the East German and Norwegian tests, as well as of the report of the Consultants.

Arrears of Income Tax

1703. { **Shri Kapur Singh:**
 { **Shri Narendra Singh**
 { **Mahida:**

Will the Minister of Finance be pleased to state:

(a) what are the income-tax arrears in Gujarat State against various parties for the period 1952-62 (year-wise); and

(b) what steps have been taken by Government to recover this money from the defaulters?

The Minister of Finance (Shri Morarji Desai): (a) Statement showing the arrears of Income-tax at the end of the years 1951-52 to 1961-62 in Gujarat State.

(Rs. in crores)

Year	Amount
1951-52 (gross) .	3.72
1952-53 (gross) .	4.97
1953-54 (gross) .	4.29
1954-55 (gross) ..	4.49
1955-56 (gross) .	5.69
1956-57 (gross) .	7.63
1957-58 (gross) .	9.46
1958-59 (effective) .	4.24
1959-60 (effective) .	2.45
1960-61 (effective) .	3.39
1961-62 (effective) .	3.96
	(Provisional)

(b) The following steps as laid down in the Income-tax Act, 1961 are being taken to collect the income-tax dues from the defaulters:

(i) Levy of penalty under section 221(1) for non-payment of taxes in time;

(ii) Issue of certificate under section 222(1) to the Tax recovery Officer who on receipt of this, proceeds to recover the arrears of Tax.

(iii) Attachment of the defaulter's moveable properties by issue of distraint warrants in big cities, where there is provision for recovery of Municipal taxes in this manner;

(iv) Issue of a notice in writing under section 226(2) asking the disbursing officer to deduct the arrears of tax from the salary of the defaulter at the time of payment thereof if the defaulter happens to be a salaried employee.

(v) The issue of notice in writing under section 226(3) asking any person from whom money is due or may become due to the defaulter, to pay to the Income-tax Officer forthwith arrears of tax mentioned in the notice.

Political Sufferers in Mysore

1704. Shri S. B. Patil: Will the Minister of Home Affairs be pleased to state:

(a) the amount distributed to political sufferers in Mysore State since 1952 up-to-date;

(b) whether any applications from Mysore State are still pending and if so, how many;

(c) whether it is a fact that the political sufferers were given varied amounts rising from Rs. 100 to Rs. 5,000;

(d) what was the basis to determine the quantum of amount; and

(e) whether Government are thinking of aiding the destitute and the poor political sufferers and if so, what are the plans?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Rs 1,83,450 since the inception of the Home Minister's Discretionary Grant in 1955-56 till 31st July, 1962.

(b) No.

(c) Yes.

(d) The quantum of assistance in each case is decided taking into account the extent of sufferings undergone by the applicant in the national movement, his financial condition and means of livelihood, liabilities, etc.

(e) Relief and rehabilitation of political sufferers is the responsibility of State Governments who have formulated their own schemes in the form of lumpsum cash grants, land grants, life pensions, refund of fines, restoration of confiscated property, rehabilitation loans, educational facilities to children of political sufferers, etc. In individual cases of hardship, assistance in the form of small lumpsum cash grants is also given from the Home Minister's Discretionary Grant.

Co-operative Societies in Rehabilitation Centres in Tripura

1705. Shri Biren Dutta: Will the Minister of Home Affairs be pleased to state:

(a) the total number of displaced persons employed in the Co-operative Societies started in the Rehabilitation Centres to Tripura during 1958-59, 1959-60, 1960-61;

(b) whether the number is on the decrease; and

(c) if so, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b).

1958-59—5600

1959-60—5866

1960-61—5206

(c) No specific reason can be assigned for the slight decrease during 1960-61. Partly it may be due to the availability of more wage-earning jobs elsewhere.

Under Invoicing of Jute Exports

1706. Shri Indrajit Gupta: Will the Minister of Finance be pleased to state:

(a) whether the practice of under-invoicing of exports of jute goods

from India has recently been brought to light;

(b) whether a large amount of foreign exchange has thereby been lost to the country;

(c) whether any of the persons responsible have been discovered and punished; and

(d) what steps are being taken to check this illegal practice?

The Minister of Finance (Shri Morarji Desai): (a) Yes, Sir.

(b) It is not possible to say at this stage.

(c) Some cases have already been adjudicated, resulting in confiscation of goods with an option for redeeming them on payment of suitable fines. In addition personal penalties have also been imposed on the persons concerned in some cases. Some other cases are still under investigation or adjudication.

(d) The export documents are carefully scrutinised. Where offences are established, suitable action is taken by the Customs authorities or the Director of Enforcement or both.

Ordnance Factory near Bhandara

1707. Shri D. C. Sharma: Will the Minister of Defence be pleased to state:

(a) the progress made in the establishment of a new Ordnance Factory near Bhandara; and

(b) when it is likely to go into production?

The Minister of Defence (Shri Krishna Menon): (a) Orders for most of the process plants have been placed. Construction of civil works is in hand. Planning in connection with plant erection and commissioning is being pursued with a view to establishing production as scheduled.

(b) By about middle of 1964.